

SHRI SOMCHAND SOLANKI A part of Kashmir is still occupied by Pakistan. Are we going to put forward any proposals before this Joint Commission to get back that part of Kashmir which is occupied by Pakistan ?

SHRI SWARAN SINGH This question does not relate to Pakistan. It relates to a peace treaty between India and Afghanistan.

श्री राम रतन शर्मा अध्यक्ष जी, मन्त्री जी ने जो स्टेटमेंट रखा है उसके पैराग्राफ 4 (ए) में कहा है

' India would provide equipment for doubling the capacity of an hydro electric scheme at Chardch-Ghor band

मैं जानना चाहता हूँ इस पर कितना रुपया खर्च होगा ?

SHRI SWARAN SINGH I have not got the figure.

SHRI BHAGWAT SHA AZAD While agreeing with the hon. Minister that it is premature to suggest any such defence pact for common security with Pakistan, I think the Minister will agree that it is not premature in the case of Afghanistan though the hon. Minister has said 'No' to part (c) of the question. Was there any talk with the Afghanistan Government on this question when the Minister was there ?

SHRI SWARAN SINGH No, Sir. There was no talk on this issue.

मजदूर सभों के प्रतिनिधि स्वरूप को निश्चित करने के लिए गुप्त मतदान

*583. श्री मूलचन्द डागा क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार किसी मजदूर सच के प्रतिनिधि स्वरूप का पता लगाने के लिए गुप्त मतदान प्रणाली का समर्थन करेगी और यदि नहीं, तो इसके क्या कारण हैं, और

(ख) क्या सरकार एक उद्योग में केवल एक सच को मान्यता देने की नीति का भी समर्थन करेगी और यदि नहीं, तो इसके क्या कारण हैं ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) and (b) The Central Trade Union Organisations have recently made some suggestions on these two issues which will be discussed at a meeting of the Working Party of Employers and Workers on May 6, 1972. A final view on these questions will be taken in the light of these and earlier discussions on the subject.

श्री मूलचन्द डागा अध्यक्ष महोदय, यह प्रश्न कि किसी मजदूर सच के प्रतिनिधि स्वरूप का पता लगाने के लिए गुप्त मतदान प्रणाली का सरकार कब समर्थन करेगी और मौजूदा प्रणाली कब तक चलेगी यह प्रश्न पिछले पांच साल से हम लोगों के विभाग को एजिटेट करता रहा है और हकीकत यह है कि वैरिफिकेशन बाई वॉल्ट और रैकगनीशन आफ ट्रेड यूनियंस सम्बन्धी मामलों का अभी तक हल नहीं निकला है तो मंत्री महोदय क्या इस बारे में कुछ प्रकाश डालेंगे ?

SHRI R. K. KHADILKAR These matters such as verification on ballot, for recognition of trade unions, etc are no doubt eluding solutions. All efforts are directed to bring about some understanding. Hon. Members know at the present moment we are pursuing a course of action, in certain States verification is

done under the code of discipline; where there is statutory provision there also we follow the same method. If we want to change it we can change it by bringing about a settlement and understanding between the various central trade union organisations. That settlement is not forthcoming as yet.

श्री मूलचन्द्र डागा : आज मजदूर लोगो की जब राजनीतिक पार्टिया है और मजदूर अपनी उन राजनीतिक पार्टियों से गाइड होते है तो जाहिर है कि जब तक उनमें मुलह नही होगी तब तक मजदूर लोग भी एक साथ नही आएंगे। जबकि सारे मजदूर राजनीतिक पार्टियों मे बटे हुए है तो इसका तो मतलब यह हुआ कि जब तक उन पोलिटिकल पार्टियों में कोई पोलिटिकल सेंट्रलमेंट नही होगा तब तक मजदूरों की यूनियंस में भी सेंट्रलमेंट नही होगा।

SHRI R. K. KHADILKAR : It is not correct to say that all these trade unions are divided completely on party lines. No doubt there is political affiliation on ideological basis, sometimes; therefore it would not be proper to take a pessimistic view and say that they will not come together. I have realised from several meetings with them that they are equally eager to come to a settlement, keeping in view the larger interests of the working class in the country.

श्री हुकम चन्द कछुवाय : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूँ कि 6 मई को जो बैठक होने वाली है उसमें किन किन दलों को बुलाया गया है, किन किन मजदूर संगठनों को बुलाया गया है? यह प्रश्न कि किसी मजदूर संघ के प्रतिनिधि स्वरूप का पता लगाने के लिए गुप्त मतदान प्रणाली का सरकार द्वारा समर्थन किया जाय और यह कि सरकार द्वारा एक उद्योग में केवल एक संघ

को मान्यता दी जाय इस मामले को सरकार स्वयं काफी समय से उलझाये रख रही है और सरकार यह नहीं चाहती है कि वह निबटे। अभी जो मान्यता प्राप्त यूनियनों हैं वह मजदूरों का चन्दे का पैसा उनकी तनख्वाह में हीं सीधे कटवा देती है। लेकिन जो अनरेकगनाइज्ड यूनियंस हैं उन्हें फ्रंट-रीज में चन्दा भी नहीं लेने दिया जाता तो क्या सरकार इस प्रथा को समाप्त करेगी कि उनकी तनख्वाह में से वह सीधे चन्दा न काट लिया जाय करे और जो अनरजिस्टर्ड यूनियन है उनको इस बात का अधिकार मिले कि वह जाकर वहाँ चन्दा इकट्ठा कर सकें।

SHRI R. K. KHADILKAR : At these conferences from the trade union side three central organisations are invited—INTUC, AITUC and HMS. Regarding the second question, to my knowledge, this practice does not prevail in the industry nor is it being encouraged by any trade union. In some place perhaps some trade union leadership might be following this practice.

श्री हुकम चन्द कछुवाय : मेरे प्रश्न का उत्तर नहीं आया है।

अध्यक्ष महोदय : माननीय सदस्य के प्रश्न का उत्तर तो कभी भी नहीं आयेगा।

श्री हुकम चन्द कछुवाय : जानबूझकर वह नहीं बतलाना चाहते है। आखिर बी० एम० एस० के मजदूरों के संगठन को चन्दा क्यों नहीं दिलवाया . . .

अध्यक्ष महोदय : आर्डर, आर्डर। मंत्री महोदय को जो उत्तर देना था मैं चुके बाकी माननीय सदस्य के मंशा, माफिक उत्तर दिलवाना मेरे लिए बड़ा मुश्किल है।

SHRI DINEN BHATTACHARYYA : I want the hon. Minister to give a positive answer to the question. Actually what is the policy? I want to know how the Government proceeds regarding the selection of representative character of the unions. Will it only depend on certain decisions by certain unions or they will take a reasonable view so that they may have some automatic acceptance of the working class as a whole in India?

SHRI R. K. KHADILKAR : The first effort is to bring about some understanding on these issues... (*Interruptions*) According to the 1968 verification we have established the credentials of three national trade union organisations.

श्री हुकम चन्द कछवाय : उनमें बहुत सी बोगस संस्थाएँ हैं।

अध्यक्ष महोदय : याडर, याडर।

SHRI R. K. KHADILKAR : It does not mean that the new unions or organisations which have come up recently—their membership will not be verified. That process will start soon. At the appropriate time, if they satisfied the standards, they will get recognition. In case there is failure, I have assured this House that I am not going to wait indefinitely. We shall have to make up our mind and say: this is the solution and these are the criteria to be applied.

SHRI RAJA KULKARNI : The Minister had given six months' time to all the trade unions. Is that time over and has any final agreed proposal come to the ministry.

SHRI R. K. KHADILKAR : That time will be over by the end of the month because I had extended the six-month period. The hon. member is a member of one of the central organisations and I am sure he knows that there is a limited accord already reached. From the news-

papers, it appears that perhaps full accord is in sight.

SHRI G. VISWANATHAN : May I know which are the unions that are opposed to secret ballot for determining the representative character and what are the reasons for their opposition?

SHRI R. K. KHADILKAR : The secret ballot method is basically not acceptable to the INTUC, HMS and AITUC were agreed that instead of verification, the ballot method may have to be adopted. But after the National Labour Commission's report, it has been made very clear that the method of verification brings greater stability to the trade union movement. It does not encourage a mere agitational approach. At the same time, in certain circumstances, all the three unions have agreed now to accept verification and in certain marginal cases where there is doubt, they have proposed that we should adopt the ballot method.

श्री नरसिंह नारायण पांडे : क्या इस बात को देखते हुए कि 6 महीने हो गये जो कि टाइम आपने फिक्स किया था कि उस अवधि के भीतर हमें मेट्रल ट्रीड यूनियंस को किमी एग््रीड फारमूले पर ला देंगे चूंकि अब वह समय व्यतीत होने जा रहा है तो यह सीक्रेट बैलट के "सिस्टम" को "फाएनेलाइज" करने में सरकार को क्या दिक्कत पड़ रही है ?

SHRI R. K. KHADILKAR : There is no difficulty in finalisation, but we wanted to give greater time. My view is they have come closer. Gaps are narrowed and bridges of understanding have been built. I am quite certain that during the next few weeks we shall come forward with a concrete proposal.

श्री रामाबतार शारदा : अध्यक्ष महोदय, सब इस बात को मानते हैं कि एक उद्योग में एक ही यूनियन होनी चाहिए। अब जब

सब लोग तैयार हैं कि एक इंडस्ट्री में एक ही यूनियन होनी चाहिए तो ग्राखर कौन सी कठिनाई इस चीज को अमल में लाने के लिए हो रही है और अगर कोई कठिनाई हो भी तो सरकार उस कठिनाई को दूर करने की दिशा में कौन से कदम बढ़ा रही है ?

क्या यह बात सब है कि बहुत से मस्थानों में जाली यूनियनों को मान्यता देने के लिए सरकारी क्षेत्र के अधिकारी पहल ले रहे हैं जैसे कि खुद यहाँ प्राबिडेंट फंड का जो सेंट्रल बॉन्ड है वहाँ एक जाली यूनियन को मान्यता दी गई है ?

SHRI R. K. KHADILKAR : All the trade union leaders say publicly that they would accept this principle, but because of trade union rivalry, they do not accept it in practice. I may mention here for the benefit of the hon. member that they sometimes practise poaching in order to disturb a rival union.

Financial Assistance to Rajasthan for rehabilitation of Refugees from West Pakistan

*584. **SHRI DHARAMRAO AFZALPURKAR :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the amount of financial assistance given by the Central Government to the Government of Rajasthan for the refugees who have recently come over to India from West Pakistan in the recent Indo-Pak War ;

(b) whether some Hindu refugees have expressed their desire to settle in India ; and

(c) if so, the reaction of the Government of India thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHA-

BILITATION (SHRI BALGOVIND VERMA) : (a) The Government of Rajasthan have been authorised to incur expenditure for giving relief to the needy refugees and the reimbursement of such expenditure will be made by the Central Government. Relief sanctioned covers free rations, clothing and a little cash for purchasing day-to-day necessities and it is admissible in camps.

(b) Yes, Sir.

(c) They should return to Pakistan as soon as Indo-Pak relations are normalised.

SHRI DHARAMRAO AFZALPURKAR : From the statement given by the minister it is not clear how much the Central Government has given for the refugees who have come to Rajasthan. I want to know how many refugees have come to India so far and settled down not only in Rajasthan but in other border States also.

SHRI BALGOVIND VERMA : The Government has put 4.82 lakhs at the disposal of Rajasthan Government. Regarding the number of refugees, 34,000 had come over to India from India-held territory, of which 10,000 have gone back. There are about 4000 people who have crossed over to India from Pakistan itself.

SHRI DHARAMRAO AFZALPURKAR : May I know whether some Hindu refugees have expressed their desire to settle down in India ? If the answer is yes, may I know if they are not staying in the camps but they have already spread throughout the country and doing their own business ? If so, what are the properties they have left and what action has Government taken about their settlement ?

SHRI BALGOVIND VERMA : Out of the total number of refugees, near about 8,000 people are staying in camps and the others are staying with their relations. Out of these 8,000, the number of refugees who have come from occupied